IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1200 of 2021

Naveen Prakash .... …. Petitioner

Versus

The State of Jharkhand ....Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rajan Kr. Tiwary, Advocate
For the State : Mr. R. Vardhan, Addl.P.P

Order No.02 Dated- 25.03.2021

Heard the parties through video conferencing

Learned counsel for the petitioner seeks permission of this Court to withdraw this anticipatory bail application.

Permission is accorded.

This anticipatory bail application stands dismissed as withdrawn.

(Anil Kumar Choudhary, J.)

Animesh/